

[Secretary]

Rajya Sabha at its sitting held on the 29th July, 1968."

- (ii) 'I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on Thursday, the 1st August, 1968, passed the enclosed motion concurring in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto. The names of the members nominated by the Rajya Sabha to serve on the said Joint Committee are set out in the motion.

MOTION

"That this House concurs in the recommendation of the Lok Sabha that the Rajya Sabha do join in the Joint Committee of the Houses on the Bill to provide, in the economic and financial interests of the community, for the control of the production, manufacture, supply, distribution, use and possession of, and business in, gold, ornaments and articles of gold and for matters connected therewith or incidental thereto, and resolves that the following members of the Rajya Sabha be nominated to serve on the said Joint Committee:—

1. Shri B. C. Pattanayak
2. Shrimati Yashoda Reddy
3. Shri Gurmukh Singh Musafir
4. Shri Dayaldas Kurre
5. Dr. (Mrs.) Mangladevi Talwar
6. Shri Sukhdev Prasad

7. Shrimati Vimal Punjab Deshmukh
8. Shri Dahyabhai V. Patel
9. Shri Rattan Lal
10. Shri Ba'krishna Gupta
11. Dr. Z. A. Ahmad
12. Shri Banka Behary Das
13. Pandit S. S. N. Tankha."'

ADVOCATES (AMENDMENT) BILL AS PASSED BY RAJYA SABHA

SECRETARY: Sir, I lay on the Table of the House the Advocates (Amendment) Bill, 1968, as passed by Rajya Sabha.

PETITION RE ADVOCATES ACT, 1961

SHRI KANWAR LAL GUPTA (Delhi Sadar): Sir, I beg to present a petition from Shri O. N. Mahindroo, Advocate, New Delhi, relating to the Advocates Act, 1961.

BUSINESS OF THE HOUSE

THE MINISTER OF PARLIAMENTARY AFFAIRS AND COMMUNICATIONS (DR. RAM SUBHAG SINGH): Sir, Government Business in this House during the week commencing 5th August, 1968, will consist of:

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration and passing of the Indian Patents and Designs (Amendment) Bill, 1968 and consideration of a motion for reference of the Patents Bill, 1967 to a Joint Committee.
- (3) Consideration and passing of the Advocates (Amendment) Bill, 1968, as passed by Rajya Sabha.

- (4) Consideration of motions for reference of the Foreign Marriage Bill, 1963 and the Insurance (Amendment) Bill, 1968, to joint Committees.
- (5) Consideration and passing of the Judges (Inquiry) Bill, 1968.
- (6) Further discussion on the Report of the Road Transport Taxation Enquiry Committee.
- (7) Consideration and passing of the Central Industrial Security Force Bill, 1968, as passed by Rajya Sabha.

SHRI S. M. BANERJEE rose—

MR. SPEAKER: The Business Advisory Committee is meeting again at 4 P.M. today. If any amendment is necessary, we will discuss it there. Why do you want to discuss it here?

SHRI S. M. BANERJEE (Kanpur): I am not raising anything about what has been decided by the Business Advisory Committee.

SHRI E. K. NAYANAR (Palghat): Sir, what about the flood situation?

MR. SPEAKER: That will come. I have asked Shri Kalita to come and meet us at 4 o'clock in the Business Advisory Committee. We will discuss it there.

SHRI E. K. NAYANAR: The Minister has not mentioned anything about it.

MR. SPEAKER: He may not mention it but the Business Advisory Committee can discuss and decide about it.

SHRI S. S. KOTHARI (Mandsaur): Nothing has been mentioned about my amendment to the Income-tax Rules, 1968.

SHRI S. M. BANERJEE: Sir, as far as the decision of the Business Advisory Committee is concerned, we faithfully follow what has been decided there. We have no quarrel with that. What I want to submit is that no Private Member's motion, no

No-day-yet-named motion has been taken up. We were told in the sub-committee that at least two or three motions will be taken up for discussion. There are certain important issues and I want to place through you before the hon. Minister and this House two or three points for them to consider. One is that there is growing discontent in the country about automation. That is a very important motion.

MR. SPEAKER: You are going into the merits of the case. Dr. Ram Subhag Singh will say what the sub-committee has done. You are going to discuss all subjects now—automation, strikes and all that—I know. They are all important.

SHRI N. SREEKANTAN NAIR (Quilon): Sir, what about a private Member like me? I am not in any group because you do not allow me in any group. What do I do about it?

MR. SPEAKER: You used to come to me and tell me if you had anything particular to say, but for the last 15 days or so you seem to have given up that very good method of approach. Please continue that. It will be good both for you and for me.

SHRI S. S. KOTHARI: Sir, half an hour had been allotted for my motion. What has been done to see that it is taken up? It has not come on the agenda.

MR. SPEAKER: If time is allotted and it has not come up, it should not be difficult to allot half an hour for it.

SHRI S. S. KOTHARI: I do not create any disturbance in the House. I find I am not getting any time anywhere.

DR. RAM SUBHAG SINGH: In the meeting of the sub-committee, it was decided that some motions may be selected and we did select about a dozen No-Date-Yet-Named motions. It was also decided that at least two

[Dr. Ram Subhag Singh]

fo them should be discussed during this session.

श्री रवि राय (पुरी): इसमें कच्छ वाला भी है।

DR. RAM SUBHAG SINGH: Yes. But the decision taken was that at least two of them should be discussed during this session. The session is on and I am committed to provide time for two motions.

12.16 hrs.

MATTER UNDER RULE 377 RE. DEPUTY PRIME MINISTER'S STATEMENT ON COMPANIES (AMENDMENT) BILL

श्री मधु लियये (मुंगेर) : कंपनियों द्वारा राजनीतिक दान पर रोक लगाने सम्बन्धी सरकारी वायदे पर नियम 377 के अन्तर्गत में निम्नलिखित वक्तव्य देना चाहता हूँ :

अध्यक्ष महोदय, कंपनियों द्वारा राजनीतिक दलों, संस्थाओं तथा व्यक्तियों को दिये जाने वाले दान पर रोक लगाने के बारे में कांग्रेस संसदीय दल की कार्य-समिति में हुई बहस का विवरण परसों पैट्रियट और अन्य अखबारों में पढ़कर मुझे अचरज हुआ। उस रपट के केवल दो अनुच्छेदों का मैं यहाँ उल्लेख करना चाहता हूँ :—

“कंपनियों द्वारा दान पर रोक विधेयक का भविष्य सन्देहास्पद।

कंपनियों द्वारा राजनीतिक कार्यों के लिए दिए जाने वाले दान पर रोक लगाने के विधेयक का भविष्य तब दुविधापूर्ण हो गया जब उप-प्रधान मंत्री श्री मोरारजी देसाई ने मंगलवार को कांग्रेस संसदीय दल की कार्य समिति को यह आश्वासन दिया कि ऐसे महत्वपूर्ण प्रश्न पर अंतिम निर्णय कार्य-समिति की सम्मति से लिया जायेगा।

श्री मोरार जी देसाई ने, जो कि प्रधान मंत्री के अस्वस्थ होने के कारण बैठक की अध्यक्षता कर रहे थे, दल के वरिष्ठ सदस्यों द्वारा बिल का कड़ा विरोध करने पर कहा कि बिना दल की राय लिए सरकार द्वारा यह बिल पेश करना ही गलत था।”

पैट्रियट की इस रपट के बारे में मैंने कांग्रेस कार्य समिति के कुछ सदस्यों से बात की। उन सभी लोगों ने मुझे यह बताया कि यह रपट सही है।

इस सदन में यह निर्णय कई बार हो चुका है कि यदि दल की बैठकों का समाचार बाहर प्रेस में जाता है और जन-साधारण की सूचना के लिए छपता है तो सदन इस पर जरूर ध्यान देगा। कार्य-समिति की इस बैठक में उप-प्रधान मंत्री द्वारा अग्रणायें गये रुख से तथा कम्पनी कानून मंत्री की चूप्पी से मुझे चिन्ता है।

आप को शायद याद होगा कि संसद् के 1967 के शारदीय सत्र में निजी सदस्य के विधेयक के तौर पर मेरा कम्पनी संशोधन विधेयक बहस के लिए अग्रणायें था। उस समय इस विधेयक को सदन के सभी विभागों की ओर से काफी समर्थन मिला था। सभी विरोधी पार्टियों ने स्वतंत्र पार्टी तथा जनसंघ समेत इस विधेयक का समर्थन किया था। विशेष बात तो यह है कि सत्ताधारी कांग्रेस दल के सदस्यों ने भी इस विधेयक की पुरजोर शब्दों में तारीफ की। न सिर्फ सर्व श्री नाहाटा और रणधीर सिंह ने बल्कि श्रीमती तारकेश्वरी सिन्हा श्री कमल नयन बजाज ने भी कम्पनी दान पर रोक लगाने के सिद्धान्त का स्वागत किया जहाँ तक मुझे याद है एक भी सदस्य इस सिद्धान्त के विपक्ष में नहीं बोला।

सदन की स्पष्ट राय को देख कर औद्योगिक विकास मंत्री ने मंत्री-मंडल की स्वीकृति से मुझे यह आश्वासन दिया कि